

**Proforma of Biodata**

1. Name.
2. Father's/Husband's Name.
3. Address.
4. Permanent Address.
5. Age.
6. Date of Enrolment.
7. If a member of any Association of Lawyers.
8. Number of years of practice (or Judicial Service) and in which Court.
9. If specified in any stream.
10. (a) Whether he/she has been a Chamber, If so, name of such Lawyers and the period held as such.  
(b) Whether any junior Lawyer is attached to his/her Chamber. If so, names of such Lawyers and the period held as such.
11. Whether he/she is an assessee under the Income tax Act in respect of his/her provisional income.
12. Whether he/she is on the panel of or holds any office under the State or Central Government.
13. Reference to any important matter in which he/she appeared.
14. Whether he/she has made any publication in any Journal. If so, give the particulars.
15. Whether he/she attended or participated in any Seminar Conference relating to law.
16. Whether he/she is connected with any Faculty of Law.
17. Whether his/her name was earlier proposed for being, designated as Senior Advocate of the Bombay High Court or any other High Court or of the Supreme Court of India. If so, the decision thereon.
18. Other information/particulars, if any, including legal-aid work.

**K.B. POOJARI**

**Bombay, 5th May 1992.**

**Additional Prothonotary and Senior Master,  
High Court, Bombay.**

**(Signature of the Advocate concerned)**

**(Signature of the Senior Advocate)**

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1 Form No. 2A Inserted Vide Government Gazette, dated 25th June, 1992.

\* Form No. 2A Deleted by G.N. No. G/Amend/12878 dated 6-9-2007, pub in M.G.G. Pt IV-C, p. 271.